

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.256- IA/28(AHM)2024  
ITEM No.257- IA/32(AHM)2024  
in  
CP/10(AHM)2024

**Proceedings under Section 241 & 242 of Co.Act,2013**

**IN THE MATTER OF:**

Anand Shyamsunder Sangai & Another  
V/s  
Phoenix Industries Limited & Others

.....Applicant

.....Respondent

**Order delivered on: 11/07/2022**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Dhaval Vyas, Sr. Adv. a.w. Mr. Saumitra  
Chaturvedi, Adv. in IA 28 of 2024 (Org. R.No.12)  
For R-1 & 2 : Mr. Jaimin Dave, Adv. in IA 32 of 2024 (Org. R.No.11)  
: Mr. Saurabh Soparkar, Sr. Adv. a.w Raheel Patel, Adv.  
& Mr. Karan Vin, Adv. & Mr. Aalay Shah, Adv. & Mr.  
Deeshankh Doshi Adv, & Mr Nagesh a.w Mr Keyur  
Gandhi Adv. a.w. Nagesh for R-1& 2 (Org. Petitioner)  
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w. Adv. Mr. Arjun Sheth, R-  
1 to R-4 & Ms. Rhea Sevak, Adv.

**ORDER**

**IA/28(AHM)2024 & IA/32(AHM)2024**

Heard Ld. Sr. Counsel Mr. Saurabh Soparkar for the respondent no.1 & 2. Heard Ld. Sr. Counsel Mr. Dhaval Vyas for the applicant on rejoinder in IA 28 of 2024. Heard Ld. Sr. Counsel Mr. Navin Pahwa for Respondent No. R-1. Proxy Counsel for the applicant in IA 32 of 2024 seeks time to argue on rejoinder.

All parties are directed to file written submissions not more than two to three pages within one-week. Ld. counsel for R11 is yet to be heard who was not present today. List for hearing of applicant on rejoinder in IA 28 of 2024 and for filing written submissions on 01.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**